

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3516/2019

(Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No.10784/2002 passed by the High Court Of Judicature At Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With applns for exemption from filing O.T., permission to appear and argue in person, permission to file additional documents /facts /annexures, permission to file lengthy list of dates)

Date : 27-08-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the Counsel the Court made the following
O R D E R

List on 15.11.2021.

(NIRMALA NEGI)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER